

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NURIT PROPERTIES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Nurit Properties Private Limited
2.	Date of incorporation of corporate debtor	26.10.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201DL2004PTC130198
5.	Address of the registered office and principal office (if any) of corporate debtor	1, Kasturba Gandhi Marg, North Delhi, New Delhi, Delhi, India, 110001
6.	Insolvency commencement date in respect of corporate debtor	12.06.2025 (Copy of the order received on 13.06.2025)
7.	Estimated date of closure of insolvency resolution process	10.12.2025 (180 Days from 13.06.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Resurgent Resolution Professionals LLP <b>Registration No.:</b> IBBI/IPE-0084/1PA-3/2022-23/50018
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurgaon-122018. <b>Email:</b> <a href="mailto:legal@resurgentindia.com">legal@resurgentindia.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurgaon-122018 <b>Email:</b> <a href="mailto:cirp.nurit@resurgentrpl.com">cirp.nurit@resurgentrpl.com</a>
11.	Last date for submission of claims	28.06.2025 (14 days from the date of receiving the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditors in a Class
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1). <b>Akarsh Kashyap</b> (Reg No.: IBBI/IPA-001/IP-P00566/2017-2018/11042)  2). <b>Prabhjit Singh Soni</b> (Reg. No.: IBBI/IPA-003/IP-N00377-C01/2017-2018/10143)  3). <b>Mohammad Khalid</b> (Reg. No.: IBBI/IPA-002/IP-N01289/2024-2025/14417)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a). <b>Web link:</b> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b). NA



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Nurit Properties Private Limited on 12.06.2025(Copy of the order received on 13.06.2025).

The creditors of M/s Nurit Properties Private Limited are hereby called upon to submit their claims with proof on or before **28.06.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class of Financial Creditors in a Class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sincerely,

**Sudhir Chandi** - **Authorised Signatory**

**Resurgent Resolution Professionals LLP**

Interim Resolution Professional in CIRP of

M/s Nurit Properties Private Limited

IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018

AFA Valid till 31st December 2025

Address: 905, 9th Floor, Tower-C, Unitech Business Zone,

Sector 50, Gurugram, Haryana 122018

Email: [legal@resurgentindia.com](mailto:legal@resurgentindia.com), [cirp.nurit@resurgentrpl.com](mailto:cirp.nurit@resurgentrpl.com)

Place: Delhi-NCR

Date: 13.06.2025



Edelweiss Asset Reconstruction Company Ltd., Regd. Office: Edelweiss House, Off. CST Road, Kalina, Mumbai 400098 & Corporate Office at: Edelweiss House, Windsor Lane, Koliwery Village, MMRDA Area, Kalina, Bandra East, Mumbai-400098

Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act")

Table with columns: Borrower / Co-Borrower / Mortgagor, Date of NPA, Date of 13(2), Outstanding Amount Due date

Details of Secured Asset: Plot No. 15, Kharsa No. 1882 to 1884, 1887 to 1891, 1894, 1895/2554, Revenue Village, Manwa Khara, Tehsil Girwa, Udaipur Also known as House No. 15, Avon Complex, Zamar Kotra Road, Manwa Khara, Udaipur-313001, Reference Sale Deed dated 25.06.2013 is duly registered with concerned Sub-Registrar of Assurances as Document No. 2013005315, Area 1800 sq. ft.

Date: 14.06.2025 Place: Udaipur (Rajasthan) Authorised Officer: Edelweiss Asset Reconstruction Company Ltd. (Acting as a trustee of Edelweiss ARC Trust- 414)

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest Enforcement Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules.

Table with columns: Name of the Borrower (s)/Co-Borrower(s), Description of the Secured Asset (Immovable Property), Total Outstanding Dues (Rs.), Date of Demand Notice, Date of Possession

For further details please contact to Authorised Officer at Branch Office: PA-C & A-D, 2nd floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301/30/03E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015/ Vipul Agora Mall, First Floor, Office No. 129 A to 129 D, Sector 28, M G Road, Gurgaon, Pin Code : 122002, Haryana. or Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE UNDER RULE 8 (1)

WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 3 of the Rules made there under.

Table with columns: SL NO, NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER, DATE OF DEMAND NOTICE, OUTSTANDING AMOUNT, DETAILS OF PROPERTY POSSESSED, DATE OF POSSESSION

1. LOAN ACCOUNT NO. X0HEELD00001519765, X0HEELD00001958126 and X0HEELD00001958122. 1.MANOJ AGGARWAL (APPLICANT), 2.KIRAN AGGARWAL (CO-APPLICANT), 3.KANTA DEVI GUPTA (KANTA DEVI GARG (CO-APPLICANT), 4. AGARWAL SWEET CORNER (THROUGH ITS PROPRIETORSHIP) (CO-APPLICANT), ALL ABOVE AT, K-514, K-514 NO 7 G BLOCK PUNJABI COLONY NARELA, MAAMORPUR NEW DELHI-110040

Date: 13/06/2025 Place DELHI/NCR Authorised Officer : Cholamandalam Investment And Finance Company Limited

CAPRI GLOBAL HOUSING FINANCE LIMITED

Registered & Corporate Office 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013 Circle Office Address - 9B, 2nd Floor, Pusa Road, New Delhi - 110060

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Capri Global Housing Finance Limited, (CGHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to CGHFL by the said Borrower(s) respectively.

Table with columns: S. Name of the Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Description of secured asset (Immovable property)

1. (Loan Account No. LN31G000135080 (Old) ENH3000045507 (New) (Gurgaon Branch) Mr. Aakash A (Borrower) Mr.Ankit A, Mrs. Priyanka P, Mr.Harbir Singh (Co-Borrower) 03-06-2025 Rs. 7,99,434/- (As on 03-06-2025)

Place : Delhi Date : 14-06-2025 Sd/- (Authorised Officer), For Capri Global Housing Finance Limited (CGHFL)

Equitas Small Finance Bank Ltd (FORMERLY KNOWN AS EQUITAS FINANCE LTD)

Registered Office : No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai - 600002.

DEMAND NOTICE - NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT, 2002

NOTICE is hereby given that the following borrower/s have availed loan from Equitas Small Finance Bank Ltd (ESFB). The said borrower/s had/have failed to pay Instalments and their loan account has been classified as Non-Performing Asset as per the guidelines issued by RBI. The details of the secured immovable property/ies, loan and the amounts outstanding as on date payable by the borrower/s are mentioned below. The borrower/s and the public in general are informed that the undersigned being the Authorized Officer, the secured creditor has initiated action against the following borrower(s) under the provisions of the SARFAESI Act, 2002 and not to deal with the said property, on failure to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers under sub-section (4) of Section 13 of the SARFAESI Act, including power to take possession of the property/ies and sell the same.

Table with columns: SR No, Name of the Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Description of Secured Asset (Immovable Property)

Date - 14.06.2025, Place - Pali Authorised officer, Equitas Small Finance Bank Ltd

SYMBOLIC POSSESSION NOTICE

Branch Office: ICICI Bank Limited Plot No-23, Small Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Table with columns: Sr. No, Name of the Borrower(s)/ Loan Account Number, Description of Property/ Date of Symbolic Possession, Date of Demand Notice/ Amount in Demand Notice (Rs), Name of Branch

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: June 13, 2025, Place: Meerut Sincerely Authorised Officer, For ICICI Bank Ltd.

ICICI Home Finance Corporate Office : ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India.

Branch Office : 1st floor, XVI/ 10200, 13/30 Beadon Park, Padam Singh Road, Karol Bagh, Delhi-110005. Branch Office : 2nd floor, SCO-319, Sec-29, Gurgaon, Haryana - 122001

Notice for sale of immovable assets through Private Treaty

Sale Notice for Sale of Immovable Assets through Private Treaty under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(B) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

ICICI Home Finance Company Limited (ICICI HFC) conducted several e-Auctions for the sale of the mortgaged property mentioned below, however, all such e-Auctions failed. Now, an interested buyer has approached ICICI HFC with an offer to purchase the said property for an amount of 41,00,000/-, 19,00,000/-. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mentioned in the Demand Notice, the possession of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", by way of Private Treaty as per the brief particulars given hereunder:

Table with columns: Sr. No, Name of Borrower(s) / Co-Borrowers/Legal Heirs, Loan Account No., Details of the Secured Asset(s) with known encumbrances, if any, Amount Outstanding, Reserve Price, Earnest Money Deposit, Date and Time of Property Inspection, Date & Time of Auction, One Day Before Auction Date, SARFAESI Stage

The online auction will be conducted on website (URL: [www.icicifinance.com](http://www.icicifinance.com)) of our auction agency Shriram Automall India Ltd. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited, Branch Office Address mentioned on top of the article on or before 27th June, 25 before 04:00 PM. The Prospective Bidder(s) must also submit a signed copy of the Registration Form & Bid Terms and Conditions form at ICICI Home Finance Company Limited, Branch Office Address mentioned on top of the article on or before 27th June, 25 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Notified/ Scheduled Bank in favor of "ICICI Home Finance Company Ltd. - Auction" payable at the branch office address mentioned on top of the article.

The general public is requested to submit their bids higher than the amount being offered by the interested buyer mentioned above. It is hereby informed that in case no bids higher than the amount being offered by the aforementioned interested buyer is received by ICICI HFC, the mortgaged property shall be sold to the said interested buyer as per Rule 8(B) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

For any further clarifications with regards to inspection, terms and conditions of the sale or submission of bids, kindly contact ICICI Home Finance Company Limited on 9920807300. The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit <https://www.icicifhc.com/>

Date : 14.06.2025 Authorised Officer, ICICI Home Finance Company Limited CIN : U65922MH1999PLC121016

Public Notice For E-Auction For Sale of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at 30/08E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015 (Delhi). First Floor, Mohammi Tower, Plot No. C-1, Sector 14, Vasthali, Ghaziabad, Uttar Pradesh - 201012 3rd Floor, Cherru tower, 01 Sidhat Enclave, Ballpur Chowk, GMS Road, Dehradun-248001 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL has taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform as provided at the website: [www.iiflhome.com](http://www.iiflhome.com)

Table with columns: Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Description of the Immovable property/ Secured Asset, Date of Physical Possession, Reserve Price, Total Outstanding as on Date, Earnest Money Deposit (EMD), Date of Symbolic Possession, Total Outstanding as on Date, Earnest Money Deposit (EMD)

Important Information: This auction is published basic possession vide Sec 13 (4) of SARFAESI Act. Physical possession will be offered post receiving Section -14 order as per process laid down under SARFAESI Act and as and when physical possession will be taken. Bidder shall do necessary due-diligence in respect of documents and legality before participating in auction proceedings

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iiflhome.com> and pay through link available for the property/ Secured Asset only. Note: Payment made for each property/ Secured Asset, is different. Ensure you are using link of the property/ Secured Asset, you intend to buy vide public auction. For Balance Payment : Login <https://www.iiflhome.com> & My Bid & Pay Balance Amount

TERMS AND CONDITIONS:-

- 1. For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.iiflhome.com>, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender Form" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale with the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental taxes including taxes and rates out of the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL-HFL.
6. Bidders are advised to go through the website <https://www.iiflhome.com> and <https://www.iifl.com/home/loans/properties-for-auction> for detailed terms and conditions of auction sale and auction application form before submitting their bids for taking part in the e-auction sale proceedings.
7. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail id: [care@iiflhome.com](mailto:care@iiflhome.com)
8. For any queries related to registration, inspection of Property and Online bid, call IIFL-HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: [care@iiflhome.com](mailto:care@iiflhome.com).
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again up to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of IIFL-HFL will be final.
13. STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (b) OF THE SARFAESI ACT, 2002
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.
Place: Delhi/ Ghaziabad/Dehradun, Date: 14-June-2025 Sd/- Authorised Officer, IIFL Home Finance Limited.

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional Space Allotted on 3rd & 4th Floor also)

Case No.: OA/328/2025

Summons under sub-Section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

IDFC FIRST BANK LTD. Exh. No. 26453 Vs ASHWANI KUMAR GUPTA

- (1) ASHWANI KUMAR GUPTA, D/W/S/O- MOHINDER KUMAR, ASHWANI KUMAR GUPTA SON OF MOHINDER KUMAR R/O HOUSE NO. 72D, APEX GREEN SECTOR 8 OPPOSITE HALDIRAM SONIPAT HARYANA 131001.
(2) SARITA GUPTA, HOUSE NO. 72D, APEX GREEN SECTOR 8 OPPOSITE HALDIRAM SONIPAT HARYANA 131001.

Also At: HOUSE NO. 72D, APEX GREEN, SECTOR 8, OPPOSITE HALDIRAM, SONIPAT, HARYANA 131001.

SUMMONS

Whereas, OA/328/2025 was listed before Hon'ble Presiding officer/Registrar on 21/05/2025. Whereas this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act (OA) fled against you for recovery of debts of Rs. 2341321.81/- (application along with copies of document etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- (i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) To disclose particulars of properties of assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application pending hearing and disposal of the application for attachment of properties;
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and /or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank of financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before REGISTRAR on 28/07/2025 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 22/05/2025.

By Order of The Tribunal Debts Recovery Tribunal Chandigarh (DRT 2)

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional Space Allotted on 3rd & 4th Floor also)

Case No.: OA/296/2025

Summons under sub-Section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

IDFC FIRST BANK LTD. Exh. No. 26106 Vs TIRUPATI INTERNATIONAL AND OTHERS

- (1) TIRUPATI INTERNATIONAL THROUGH ITS PROPRIETOR SHREY JAIN HAVING OFFICE AT 8th FLOOR, OFFICE NO. 814, BEST SKY TOWER, PITAMPURA NETAJI SUBHASH PLACE, NEW DELHI- 110034

Also At: 289 2 OLD ANAJ MANDI, WARD- 3, GOHANA SONIPAT HARYANA- 131301.

- (2) SHREY JAIN SON OF ATUL JAIN 8th FLOOR, 814, BEST SKY TOWER, PITAMPURA NETAJI SUBHASH PLACE, NEW DELHI- 110034

Also At: 289 2 OLD ANAJ MANDI WARD NO 3 GOHANA, SONIPAT, HARYANA HARYANA- 131301.

- (3) SWEETY JAIN D/O KARAN JAIN 8th FLOOR, OFFICE NO. 814, BEST SKY TOWER, PITAMPURA NETAJI SUBHASH PLACE, NEW DELHI

Also At: 289 2 OLD ANAJ MANDI WARD 3 GOHANA, SONIPAT, HARYANA

SUMMONS

Whereas, OA/296/2025 was listed before Hon'ble Presiding officer/Registrar on 01/05/2025. Whereas this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act (OA) fled against you for recovery of debts of Rs. 22,80,073.98/- (application along with copies of document etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- (i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) To disclose particulars of properties of assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application pending hearing and disposal of the application for attachment of properties;
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and /or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank of financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before REGISTRAR on 02/07/2025 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 15/05/2025.

By Order of The Tribunal Debts Recovery Tribunal Chandigarh (DRT 2)

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NURIT PROPERTIES PRIVATE LIMITED

RELEVANT PARTICULARS

Table with columns: Sr. No, Name of corporate debtor, Date of incorporation of corporate debtor, Authority under which corporate debtor is incorporated / registered, Corporate Identity No. / Limited Liability Identification No. of corporate debtor, Address of the registered office and principal office (if any) of corporate debtor, Insolvency commencement date in respect of corporate debtor, Estimated date of closure of insolvency resolution process, Name and registration number of the insolvency professional acting as interim resolution professional, Address and e-mail of the interim resolution professional, as registered with the Board, Address and e-mail to be used for correspondence with the interim resolution professional, Last date for submission of claims, Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional, Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class), (a) Relevant Forms and (b) Details of authorized representatives are available at:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Nurit Properties Private Limited on 12.06.2025 (Copy of the order received on 13.06.2025).

The creditors of M/s Nurit Properties Private Limited are hereby called upon to submit their claims with proof on or before 28.06.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class of Financial Creditors in a Class in Form CA.

Submission of false or misleading proofs of claims shall attract penalties.

Sincerely, Sudhir Chandi - Authorised Signatory Resurgent Resolution Professionals LLP Interim Resolution Professional in CRIP of M/s Nurit Properties Private Limited

IBBI Regn: BBIN/PE-0084/1PA-3/2022-23/50018 AFA Valid till 31st December 2025 Address: 905, 9th Floor, Tower-C, Unitech Business Zone, Sector 50, Gurgaon, Haryana 122018

Date: Delhi-NCR 13.06.2025 Email: [legal@resurgentpro.com](mailto:legal@resurgentpro.com)

